

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 85/2005 In
O.A. No. 3156/2003

18

New Delhi this the 21st day of April, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Vinod Kumar Kesri
S/o Shri Dwarka Prasad Kesri
Working as Peon Group 'D' at
Office of Director General of Audit
Post and Telecommunications
Govt. of India, Delhi-110054.

-Applicant

(By Advocate: None)

Versus

1. Shri S.K. Jaipuriya
Director General of Audit Post and
Telecommunications, Govt. of India
Shamnath Marg, New Delhi-110054.

2. Shri A.N. Tiwari
The Secretary, Department of Personnel
and Training, Govt. of India, North Block,
New Delhi.

-Respondents

(By Advocate: Shri Hari Prasad, proxy for Shri Rajeev Shakdher)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

While the applicant was not present on the last date of hearing, i.e., 4.3.2005, none has come present on his behalf even today. Shri Hari Prasad, learned counsel has appeared on behalf of respondents. He has filed letter dated 19.4.2005 *from* Director General of Audit & Telecommunications addressed to him, to the effect that directions of the Tribunal contained in its order dated 31.8.2004 in OA-3156/2003 have already been implemented inasmuch as that applicant has been promoted as Clerk w.e.f. 11.2.1997, i.e., the date of promotion of his immediate junior and that he has also been paid Rs.31,846/- as arrears of pay and allowances for the period from 12.2.1997 to 31.3.2005. Applicant has not been granted financial upgradation as he is stated to have not completed the requisite period in terms of ACP Scheme introduced w.e.f. 9.8.99.

2. In view of the above, this CP is dropped and notice to respondent No.1 is discharged. However, applicant shall have liberty to seek legal remedy in case he is still aggrieved in any manner.



(Meera Chhibber)
Member (J)

cc.



(V.K. Majotra)
Vice Chairman (A)

21.4.05